

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 222
IB-1035(PB)/2020
IA-2233/2024

IN THE MATTER OF:

Eclear Leasing & Finance Pvt Ltd ... **Applicant/Petitioner**

Versus

M/s. Swati Health & Education Services Pvt Ltd. ... **Respondent**

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 08.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Sumesh Dhawan, Adv. Vatsala Kak, Adv.
Raghav Demble

For the Respondent : Adv. UN Singh for R-1

For the RP : Adv. Iswar Mohapatra for erstwhile RP

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2233/2024: As prayed by Ld. Counsel for the Applicant further one-week time is granted for filing reply to IA. Mr. Sumesh Dhawan, Ld. Counsel appearing for the Applicant submitted that he has received an advance copy of the reply and prayed for time to file rejoinder. Rejoinder be filed within one week.

List on 30.09.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)